[Shri Bhagwat Jha Azad]

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must plead my difficulty that I have not seen the statement made one and a half years ago. I would like to go into it and see what can be done about it.

### MOTION FOR ELECTION TO THE COURT OF THE ALIGARH MUSLIM UNIVERSITY

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): Mr. Deputy Chairman, I beg to move:

"That in pursuance of item (xxiv) of clause (1) of statute 14 of the statutes of the Aligarh Muslim University, as amended by the Aligarh Muslim University (Amendment) Act, 1981 (No. 62 of 1981), this House do proceed to elect, in such manner as the Chairman may direct, four members from among the members of the House, to be members of the Court of the Aligarh Muslim University."

The question was put and the motion was adopted.

## MOTION FOR ELECTION TO THE GENERAL COUNCIL OF THE INDIAN SCHOOL OF MINES, DHANBAD

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): Sir, I beg to move the following motion:

"That in pursuance of the provisins contained in clauses (ii) to (iv)
of rule read with clause (vii) of
rule 15 of the Rules and Regulations
of the Indian School of Mines,
Dhanbad, this House do proceed to
elect in such manner as the Chairman may direct, one member from
among the members of the House

to be a member of the General Council of the Indian School of Mines, Dhanbad, in the vacancy caused by the retirement of Dr. Bhanindra Nath Hansda from the membership of the Rajya Sabha on the 2nd April, 1982."

The question was put and the motion was adopted.

# THE PAYMENT OF WAGES (AMENDMENT), BILL, 1982

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): Sir, I beg to move:

"That the Bill further to amend the Payment of Wages Act, 1936, be taken into consideration."

[The Vice-Chairman (Shri Ladli Mohan Nigam) in the Chair].

the Payment Act regulates the payment of wages to certain classes of persons employed in industry. It also ensures that wages payable to the employees covered by the Act are disbursed by the employers within the prescribed time limit and no deductions are made which are not authorised by law. The working of the Act has revealed a number of short-comings. Government also received suggestions for amending the Act to improve its working and to make it more effective and beneficial. It was also suggested to Government that the benefits of the Act should be extended to a large number of employees by enlarging the scope of industrial establishments as well as by enhancing the existing wage limit for coverage from less than Rs. 1,000 per month to less than Rs. 1,600 per month. Government have considered the various suggestions and decided to amend the Act.

The amending Bill now before the House seeks to achieve these objectives. It widens the definition of 'Industrial establishment' to cover

other establishments. It also empowers the State Government to extend the provisions of the Act to other establishments brought within the definition, except that in case of an establishment owned by the Central Government its prior concurrence would be taken. The Bill also extends the benefit of the Act to employees getting wages less than Rs. 1,600 month.

Section 7 of the Act which deals with authorised deductions to be made from the wages of employed persons, is being amended so as to provide for deductions from wages, with the written authorisation of the empolyed person, for the payment of contribution to any fund constituted by the employer for the welfare of the emppersons or the members of loyed their families, or both, as approved by the State Government or any officer specified by it in this behalf. The amending Bill also provides for deductions, with the written authorisation of the employed person, for payment of fees payable by him for the membership of any trade union registered under the Trade Unions Act.

It is intended to enhance the quantum of fines and period of imprisonment provided under the Act with a view to making them more deterrent. It is also proposed to provide for awarding a minimum punishment for certain offences under the Act. It is hoped that these amendments have a salutary effect on the enforcement of the payment of Wages Act in the respective industries.

It is also proposed to add a new Section in the Act which may enable disposal of amounts payable to an employed person if such amount could not be paid on account of his death before payment or on account of his whereabouts not being known. With the introduction of this new Section in the Act, the employers' liability would be discharged by depositing the amount with the prescribed authority which shall deal with the amounts so deposited. Certain other minor amendments have also been proposed in the Act and these would help in securing better enforcement of this Act.

Wages (Amdt.) Bill,

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With these words, Sir, I request this House to pass this Bill which extends the coverage of the Act to a larger number of persons, and secures better enforcement of the Act through certain provisions which are beneficial to the working class.

Sir, I move that the Bill be taken into consideration.

The question was proposed.

SHIVA CHANDRA JHA SHRI (Bihar): Sir, I beg to move:

"That the Bill further to amend the Payment of Wages Act, 1936, be referred to a Select Committee of the Rajya Sabha consisting of thefollowing members, namely:-

- 1. Shri R. R. Morarka,
- 2. Shri S. W. Dhabe,
- 3, Shri Biswa Goswami,
- 4. Shri P. Babul Reddy,
- 5. Shri Rameshwar Singh,
- 6. Shrimati Mohinder Kaur,
- 7. Shri Kalraj Mishra,
- 8. Shri Hari Shankar Bhabhra,
- 9. Shri G. C. Bhattacharya,
- 10. Prof. Sourendra Bhattacharjee, and
- 11. Shri Shiva Chandra Jha,

with instructions to report by the first week of the next Session."

The question was proposed.

(Tamil SHRI P. RAMAMURTI Nadu). Sir. I rise to support amending Bill with some suggestions for some modifications and also to oppose the amendment moved for circulation or for sending it to a Select Committee. There is no need for sending such a simple Bill to a Select: Committee at all.

[Shri P. Ramamurti]

Now, Sir, what I would like to say with regard to this Bill and with regard to this Act particularly is that the Government of India had to bring forward, in the year 1936, a Bill for ensuring payment of wages to the workers who had given their work which shows the character of the Indian capitalist class. I do not think that there is any such Bill, called the Payment of Wages Bill, which would ensure payment of wages to the workers for the work done by them in any civilized part of the world, in any civilized country in the world. In the United Kingdom, Sir, there is no such Bill; in America there is no such Bill; in Canada there is no such Bill: and nowhere else is there any such law. This speaks volumes of the character of the Indian industrialist class whom today you boost. They are the people who are the most honest people and the workers are rowdies and they do not behave and they are indisciplined! But these are our wonderful people, disciplined people, in this country who do not pay wages which are due to the workers after extracting work from them and the British Government had to bring forward a Bill in 1936 called the Payment of Wages Bill, 1936! And, today, Sir, after 46 years or so, you have got to bring an amendment to the Act! That shows that the character of these people has not changed at all and it still continues to be, what I would call-I do not know what to call it; if I call them as something, you will call it unparliamentary and, therefore, I won't say anything and I would leave it to you to call them as you like.

Now, Sir, so far as this Bill is concerned, I would like to mention a few things. Just in the year 1969, the Swadesh Textile Mills in Kanpur did not pay its workers their wages for five long months. The management did not pay them for five long months. The workers were agitating for the payment of their wages. But what did the government do? They had this Payment of Wages Act then also

and they were armed with this Act. But what did they do for five full , What did the Uttar Pradesh Government do then? It was Government that the Congress (I) was there then and it is the Congress (I) which swears by the welfare of the working class and which says it has solicitude for the working class. What did it do for those five It only kept quite. months? The workers were agitating inside the factory and they were on a sit-in strike. After all, it was a question of hunger for five months and of there being nothing to eat. You know what English proverb is. Gandhiji ' said at one time that before a hungry person even God himself has to appear in the form of bread. This is what Gandhiji had said long ago. But no God appeared before those workers in the form of bread and they were starving and there was mara-mari inside the factory. And there was a big 'hallagulla' in the country that the workers are indisciplined, they are rowdies and they are murderers. But what happened to the Managing Director of that Factory, Swadeshi Textiles, who was the biggest murderer, who was murdering inch by inch or starving his workers and taking work out of them for five long months? What did the Government of Uttar Pradesh do? And what did the Government of India do? At that time, as far as this is concerned, it was the Janata Government; it was not this Government.

Then, Sir, I studied the whole prob-Jem and I went into the entire finance of Swadesh Textiles. They have factories in Jaipur, in Pondicherry, in Mhow, in Naini, and so on. I sent a very long letter and I went and Ilobbied with the Administration. I met the Finance Minister, the Labour Minister, the Industries Minister, the Minister—all sorts of then Prime Ministers—and at last I got the Factory taken over by the Government of India. But today, Sir, there rumours, strong rumours, that the Factory is likely to be handed back to these people. I hope it is not true.

But there are strong and reliable rumours and the interested parties are trying to influence the Government of India to hand over this Factory back to them. My simple question is this. Can a management, which cannot afford to pay the workers and which cannot obey the law of the land, be given the responsibility of running the Factory. How much money would they loot? This is the only question I would like to ask. It is not directly concerned with the Bill, but I am just asking this question.

Now, as far as the Bill is concerned, I have got two or three things to say. Why is it cumbersome? all the Factory Act says what definition of a 'worker' is. It covers the workers and employees. Why to substitute the definition of the worker as it is in the Factory Act and why not just to take it out and put it here? In that case, all these thousand and six hundred and all these things will not arise. Wherever there is an employer-employee relation, the employee must be paid for the work he has done. After all, he gives the work before. He does not take the money in advance. He works before. In the case of a Factory with less than 7000 workers the grace period for payment for work for one month is seven days, and in the case of establishments with more than 7000 workers it is ten days' grace of period. If after that the management refuses to pay then the management is not worth the name. It is not capable of running a factory. And you have got to take over the same. That is the only thing which can be done. I would, therefore, suggest that definition of 'workers' and 'employee' can be taken as it is in the Factory Act, and this cumbersome legislation is not at all necessary.

The second point that I would like to make is this. On page 2, in clause 7 it is stated:

"In section 7 of the principal Act. in sub-section (2), after clause (k), 799 RS—10.

the following clause shall be inserted, namely:

(kkk) deductions made, with the written authorisation of the employed person..."

Always it is given with the written authorisation of the employed person.

"...for the payment of his contribution to any fund constituted by the employer for the welfare of the employed persons or the members of their families, or both, and approved by the State Government or any officer specified by it in this behalf, during the continuance of such approval;"

I am very much afraid of this. This is becau<sub>se</sub> we know also that the employers have got a great pull with the Government or some officers of the Government. They can have any fund constituted and they deduct from the salaries of the workers, and they can utilise it in their own factories for furthering their own interests. No separate fund is there. After all, they can utilise it anyway they like. Where is the guarantee that the money will be utilised for the purpose for which it is deduced? Who is going to supervise that? What is the prosecution? What is the penalty if they misuse it? The whole idea is that the employer is always a good man and workers are always bad and, therefore, they should not be trusted. Employer is the paragon and virtue. This is the of justice understanding. You are making this provision for a fund created by the employer for the welfare of the employees. But if the employees come forward to create a fund, a fund which is constituted by the employees which is in their own welfare and if they authorise that the employer should deduct such and such a sum of money from their salaries, they cannot do that. Why this partiality? After all, blood is thicker than water. You are blood brothers. Therefore, they can do that. But the employees cannot do that. Who is that employee?

(Shri P Ramamurti) He is just naukar chakar. Therefore. he cannot do that. I will not now ask you to delete that thing. But at least add 'employer or employee'. Let the employees also have that benefit. Will you do even that much. You can bring forward this amendment immediately. I think there is already an amendment for deleting the word 'employer'. I do not want to go to At least accept that that extent. amendment. Let the employee also have the right to have funds for his own benefit. If they do not manage it properly the other employees will go and beat them. That is the biggest guarantee. Therefore, I will ask you to do that.

Then there is (kkk) deductions, i.e.

"deductions made with the written authorisation of the employed person, for payment of the fees payable by him for the membership of any trade union registered under the Trade Unions Act, 1926."

This is what is called the 'check-off' system. This is known in trade union parlance 'check-off system'. This is in youge in West Germany. This is in vogue in the United States. As far as I am concerned, I am totally opposed to it because if a trade union is not able to infuse in the working class that much consciousness that he goes and pays his subscription because it is his duty to pay his subscription to the trade union voluntarily, then that trade union is not worth the salt. It is better that the trade union dissolved altogether. if that much of consciousness is not infused, what is the trade union for? Therefore, I would say that on the other hand, it is capable of being misused. The employers will bring all sorts of pressures on the workers to make him sign a form to deduct the subscription for a particular union which the employer wants and the employer-sponsored union will get boosted up. Today, we have got the example of the Bombay strike. Two and a half lakh workers are involved. You have re-

Rashtriva Mill Mazdoor cognised The subscription has come. Sangh. from the deductions made by the employers from the salaries of the workers month after month after getting his signatures. After all, I would like to ask that if this provision is inserted for the first time, then all the deductions made till now are illegal and just now you are making it legal. It means that all these years. the deductions made by the millowners of Bombay from the wages of the workers by way of subscription to that R.M.M.S. have been illegal and you had been shutting your eyes to 4 that illegality.

I charge the Maharashtra Government and I charge the Government of India of committing illegality, wiolating the law by allowing them to deduct the subscription from employees' salary and handing it over to the RMMS. And what is the result? The result is, that Union is not representative. You may call it representative but the workers has kicked it out and the President that Union has not got the guts address a single meeting in Bombay. He cannot address; he issues state-An honest trade unionist. ments. with an iota of sense of shame would immediately have told the Government, 'I don't represent the workers; the workers have no confidence me and, therefore, do not have any talks with me.' And that your RMMS President has not got, your INTUC officer-bearers have not got that in many States where they have been kicked out. Therefore, Sir, do introduce this new thing. Let workers get that voluntary sense trade unionism. Let the trade union consciousness rise as a result of the voluntary efforts of the unions and let the workers come and pay subscription voluntarily. Don't to impose this kind of managementfavoured unions on the workers and say that this is the sepresentative union. Therefore, Sir, these are the two main amendments on which wanted to speak.

Lastly, Sir what I would like point out is that the sooner this kind of Acts get out of the statute book, the better it is for our country. If our industrialists behave in a way that the wages are automatically paid after 7 days or 8 days and the workers do not have to agitate for that, the better it is for the country's name. The existence of this on the statute book is a blur on the image of the country that in country there are employers who not perform the elementary duty of paying to the workers. Sir, I would like to point out one more point. This Act etxends to building workers also. I would like to ask them: What is the machinery by means of which you are going to enforce this? Building workers or builders are scattered throughout the country. are not in one particular place. In the city of Delhi, I do not know how many thousands and thousands builders are there. How are you going to do that about the contract workers? How are going to enforce that? You pass many laws. But what machiabout the implementation nery to enforce it. Then by the side of Delhi in Haryana, you have got the contracts workers in those kilns. It is a scandal; this bonded labour is a scandal to the whole country. And the Government has not been able to do a damn thing with regard to those contractors who are defying the law, who do not pay the wages, and who are continuing this system of bonded labour. And in the 20-point programme, abolition of bonded laboure is the first item which the Prime Minister goes talking about. It is a matter of shame that just by the side of Delhi, just about 12 Kms from Delhi, you have got this bonded labour in huge numbers and you are able to do nothing about it. When that is the case, what is the use of adding all these things in this Act? Nothing is going to hapgo on and the Things will pen. will have to fight every workers inch for getting implemented even the laws that existed. Therefore, I

know, Sir, when the workers have got to fight, when they fight, the law and order question will come\_ The issue will not be looked upon as a question of human relations but it will be looked upon as a question of law and order. Police will go and beat the workers. I know the workers will have to suffer all things. But Sir, the working class in getting awakencountry is ed as never before and, ultimately, law or no law it is the working class that is going to win and not the employers Thank you Sir.

SHRI P. N. SUKUL (Uttar Pradesh): Mr. Vice-Chairman, Sir, I rise to support this rather simple Bill that is under our consideration: Sir, I entirely agree with my learned predecesor, Comrade Ramamurti. that this Bill should not have been. there, at least, after 30 or 32 years of our independence. And it does tell a lot about the character of our capitalists of our employers who have created the problems of nonpayment of wages on time on the hand and unauthorised deductions from the wages on the other. And to fight these two evils, this Act is still there. As the hon. Minister had told us, the main purpose of this Bill is to bring within the orbit of the Payment of Wages Act & large number of persons who are not yet covered by it and to make it more effective and also more beneficial to the workers concerned. And, that is why, Sir, I support this Bill in all its aspects.

This Bill, Sir, seeks to make certain amendments in the origin**al** Act and the first amendment, rather the first important amendment, that the provisions of section 1 the Act are proposed to be amended so as to apply automatically and without any notification by the State

# [Shri P. N. Sukul]

Government to persons employed in different catagories of industrial establishments covered by the existing definition of the industrial establishments in the Act. There can. of course, be no objection to this proposal because a larger number people not yet covered by the Act are now proposed to be covered by This Act and the benefits of this Act are going to be extended to them as

The second amendment is that the present definition of industrial establishment itself is being changed as proposed in the industrial or other establishments and the Central and the State Governments are being empowered to bring within the purview of this definition other establishments too. This also serves the -same purpose of bringing within the forbit of this Act a larger number of persons and a larger number of establishments not yet covered by the Act and there cannot be any objecto this as well. The State Governments are being enabled to extend the provisions of this Act to other establishments which brought within the purview of the definition subject to the concurrence of the Central Government, where the Central Government themselves are employers.

The third wery important change that is proposed to be incorporated in the Act is that the present wagelimit of Rs. 1000 for the applicability and the Act is being enhanced to Rs. 1.600. Personally, I do not know amount of Rs. 1600 has why this been kept there. Maybe, because of the Bonus Act or some other Act it is there. Otherwise, seeing the rise in prices, of course, this amount should have been much more. This . is my only humble suggestion in this regard. But, I think, perhaps in view of the provisions of the Bonus Act you are keeping it up to Rs. 1600 dinty.

Section 7 relating to deduction: from wages is being amended so tha deductions may be made with written authorisation of an employed for payment of his contribution to any welfare fund created by the employers or by way of his dues to a trade union to which he is affiliated or of which he is a member. Absolutely, there cannot be any objection to this amendment also proposed by the Government.

Now. Sir, the more important aspect of this Bill is that various fines or punishments that are there in the original Act are being improved upon to make the applicability more stringent and to make it more enforceable and also to improve things as our Comrade Ramamurti said for future purposes. The punishments for contravention of the provisions under section 20 of the Act are being made more stringent. For example for contravention of the provisions of sections 5, 7, 8, 9, 10, 11 and 13, dealing with unauthorised deductions of various kinds and also levy of fines of various kinds, an employer, who previously was to be fined only up to the extent of Rs. 500, is now to be fined to a tune, not less than Rs. 200 and up to Rs. 1,000/-. This is all right. Perhap, this change has been proposed in order to see that at least Rs 200 as fine is levied on an defaulting employer and the maximum fine would be Rs. 1000. But there are certain establishments where a number persons are simultaneously put to this ordeal. I think it is for the harassment to one employee that this fine is imposed. But suppose there are 100 persons who are being harased. Still you will be imposing the fine of Rs. 200 at least or Rs. 1000 at the most. I know of certain establishments, certain presses, for example there are presses bringing certain journals and for months together the wages are not paid to workers. In my own State of U.P. I .know of certain cases where for

compre-

months together the workers are not paid wages and collectively the workers are put to this harassment you prescribe this fine for one man or for thousand men, I don't think it will be quite rational and I would request the Minister to kindly reconsider it at length if possible.

Similarly, for contravention of provisions of sections 4, 5, 6, 8A, 10(2) or section 25 which deal with payment of wages for one full month or payment on a working day or payment in the current currency, this fine which presently extends to Rs. 200, is now being extended up to Rs. 500. It seems to be quite in order and, therefore, I support it wholeheartedly.

The third proposal is, fails to maintain records or registers or refuses or neglects to furnish information or furnishes false mation or refuses to answer or gives a false answer, in these categories, the fine that is there at present extends to Rs. 500 and now it is proposed that it will not be less than Rs. 200 and the maximum limit should be Rs. 1000. So this increase in the amount of fine is also quite justified and, therefore, I support it too.

As regards clause 13, it has been provided—of course through a fresh insertion of clause 25A after clause 25 of the Act-that amount due to be paid to a person at the time of his death may be paid to a nominee. fail to understand why this provision was not there already. However, it is a very essential provision and it is good that such a provision is being made so that justice may be done at least to the family of the deceased.

Other amendments, as the Minister has said, are of minor, formal consequential nature and, therefore, I support this Bill.

In connection with this Bill I would like to make one mention as I strongly feel that instead of having Payment of Wages Act or the Minimum Wages Act or the Bonus Act, all these different Acts governing ment of wages-bonus also becomes a part of the wage; as a matter of fact it is prescribed by law has to be paid periodically or annually as the case may be-there should be an exhaustive and

4 P.M. hensive enactment in this regard. Instead of having multiple laws on the subject, we should try to have, if possible, one single law to cover all these three aspects of payment of wages payment of dearness allowance, payment of bonus etc. will make things rather simple. Although this Bill does not call for any more discussion in regard to, say, hav. ing a national wage policy or having a better minimum wage, these things are equally important. And I will take this opportunity to request the hon. Minister kindly to ensure a few things in the best interest of the workers themselves. Only having such statutes or such Acts is not going to help, as has been our experience in the past. You should keep in view if you really want to stop the exploitation of the workers by the employers. Of course firstly should check the rise in price, condly we have to generate greater employment and we should also have a national wage policy. Unless there is a national wage policy and unless regional imbalances are removed, things cannot improve. I remember one instance. I think it was during the Janta regime. When Mr. Bhajan Lal, who was the then Labour Minis--ter of Haryana was attending a mee"ing of Labour Ministers of Northerasuggested that for all then States States the wages should be the same whethem As citizens we are same we come from Bihar or U.P. or Haryana or Himachal Pradesh or from anywhere else in the country. In the same way if you are doing the same work naturally your wages have to be the same. This can be ensured only through a national wage policy Unless you have a national wage-

[Shri P. N. Sukul]

policy you cannot ensure this. Our own Minister, if I remember rightly Swaminathan, in 1980, a few months after our Government took over was elected to power, announced Pondicherry that they would be coming up with a national wage policy very soon. I do not think any more time should be taken up, any more delay should occue in that respect and we should have a national wage policy as early as possible. It is indeed a matter of satisfaction for all those who are interested in welfare that soon after coming power of this Government, headed by Shrimati Indira Gandhi, a number of steps have been taken by the Government to promote the interests of the workers. This Government came to power in January, 1980. In February, 1980, the wages of skilled and unskilled workers had been In April, the State Labour Ministers Conference was convened J. B. Patnaik was the then Labour Minister and it was decided that so long as the wages are not linked to the consumer price index, to ensure better justice for the workers minimum wages should be revised in two or three years' time and it was decided that this was a must for having industrial peace. This was suggestion and I am quite hopeful that this will be kept in view, this will be kept in mind, by the Government. So long as you are not having, so long as you are not going to have, a national wage policy in two three years' time you will go on revising the minimum wages. Then, Sir, In May, 1980, itself, the Central Government increased the wages of dailywage employees by 48 per cent and the wages of agricultural and mine workers by 25 per cent or Again in May. 1982 it approved the principle of having a national wage. Hence I think, the Government quite concerned about this thing as well. And I would request the hon. Minister to have this national wage policy or this national wage finalised as early as possible in the best interests of the workers, in the best interests of this Government and the country. With these words I support this Bill.

DR. SHANTI G. PATEL (Maharashtra): Mr. Vice-Chairman, Sir, I rise to support the Bill that is moved before this House broadly. I do have some reservations regarding amendments which are sought to be made to the Payment of Wages Act, 1936. Before I deal with this problem, I must also say something about what my good friend Mr. Sukul has said before this House. (Interruptions). I think he would have made a better Labour Minister than Azad himself. I just wanted to pay him compliments for the way in which he was describing the achievements of the Labour Ministry of this Government (Interruptions). Anyway you could be considered in the run, you could have some satisfaction terruptions). He will be there, he might get promotion for having qualified in the manner in which he has described the achievements. ably, he will get higher promotion. But even in his observations, probably in his enthusiasm to praise the achievements, he forgot that he himself emphasized what was most necessary, but what was not being done even in the last three years. is important in the present context in this country is to help most those who are unoragnised and those who are exploited most. Now these are the sections for which legislations like the Minimum Wages Act exist. But he himself pointed out the most important deficiency in this particular piece of legislation, that is, there is no provision for automatic compensation for the rise in cost of living when the prices rise, and thus the wages stagnate at that particular level. He probably forgot to mention also that there is no provision to help another most exploited section of workers, that is the agricul-

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ural workers. There is no provision through which these wages can automatically raised. So, there are a number of deficiences but we deal with these problems at some other time on some other platform.

Coming back to the Bill which has been moved here it has been that this is seeking to enlarge scope of application, particularly the number of industries that could covered or the establishments could be covered and thereby a large number of workmen could be brought within the provisions of this particular law. But may I submit, Sir, still there are thousands, may lakhs of workers who will not be covered by this piece of legislation? As a matter of fact I feel that this Government is hesitant and halting about having the proper Payment of Wages Act. There have been several committees. The most important Commission was Gajendra Gadkar Commission. There has been the National mission on Labour which has dealt. in defail with this particular problem and as to how the various labour laws have to be brought together. There have been a number of committees appointed by the Ministry of Labour and they have also made certain suggestions. That is why I wonder why the Government has not been applying its mind to bring forward all these legislations together or bring forward all these together. Thus they could ments have brought in a proper labour code before the country. This piecemeal approach is not going to help the labour. Here in this case, as I said, the coverage does not even include certain workers in an organised industry like port and dock, are a number of workers who are still not covered by this particular law. I would, therefore, submit that if he really wants to help the. exploited he should take the definition not from the Factories Act or as my predecessor speaker Comrade Ramamurti said, but take the definition of the Indian Trade Unions Here is the definition of workman where an "employee" has been defined. The persons who can form a union should be at least given a right of defending themselves and seeing that their wages are paid in time and in full. If this is taken, then probably a large number of workers could be covered. A provision woud have to be made also to extend these povisions to the agricultural sector. Then we can say that this is properly done.

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Then take the definition of "wages". There also there are a number of exceptions. For example, travelling allowance cannot be considered a wage. Though it is paid in cash, cannot be considered a wage. What is the logic behind it? May I ask the Minister, will he be able to explain why travelling allowance which is considered one of the elements for computation of a normal basic wage, shall not be considered a wage merely because it is paid separately as travelling allowance and why recovery cannot be made under the provisions of this Act.

There are a number of industries, like shops and establishments. Why were they not included? Under the provisions of this law, it is left the State Government to issue notification and cover them. But it is very funny. I feel sometimes that this Government is going in the backward direction. Uptill now, the State Government was empowered to issue a notification if that is covered under the provisions of this law. Now they have come out with another amend-In this connection I would ment. refer to clause 3, page 2, line 5 where they have put a proviso: 'Provided that in relation to any such establishment owned by the Central Government, no such notification shall be issued except with the concurrence of that Government." Why this control? Why this dictatorial attitude? If the

[Dr. Shri G. Patel]

State Government is satisfied in its wisdom that here is an industry or an establishment which should be covered by the provisions of this Act and it issues a notification, why should there be the control or concurrence or consent of the Centre? I believe this is something which is not necessary and the earlier it is deleted, the better it is.

The payment of

I would also like to refer to ceiling which is sought to be placed on the quantum of pay that a workman draws. There the limit of Rs. 1600 is sought to be placed. What is the logic behind placing this limit? Why not Rs. 2000? Or why have a limit at all? Here is a legislation the purpose of which is to assure payment of wages in time. If this is the purpose, then any employed person must have recourse to such procedure under which he can get his wages recovered as early as possible. Our present legal machinery is such that a person will be required to spend a lot money and it will take a lot of time before he can realise what is legally due to him under a settlement, under an award, or under a contract. would, therefore, submit that let this provision be completely deleted, though I have suggested an amendment to take it to Rs. 2000. I hope he would understand the unanimous feeling of this House. Even Mr Sukul has said that this needs to be increased and there is no sanctity, as far as I can see, about this quantum. I would therefore, suggest that this particular suggestion made by this should be accepted.

As has been pointed out, after nearly 46 years these amendments are being made. But let us leave aside the period of the British rule. For nearly 36 years after Independence, this law has been there and no effort has been made to really overhaul the whole statute with a view to seeing that the benefits reach those who deserve most. There has been no application of mind for this purpose so that those people are helped when-

ever they have to be helped and whenever the situation arises for agreements or settlements to be carried out I would, therefore, suggest, without going into further details, let the Government take a comprehensive view of all the labour laws and bring about as much uniformity as possible. to make the scope of Payment of Wages Act open to every employee. whosoever is covered by the definition of "employee" under the Indian Trade Unions Act and also extend the scope of the definition of "wages" so that the real benefit goes to the persons who are concerned. Thank you very much.

श्री स्वाशिव वागाईतकर (महाराष्ट्र): उपमभाध्यक्ष महोदय, जो विधेयक सदन के सामने मंत्रो जी लाये हैं वह एनो-कोनिष्टिक जो कानून है उसको सजाने का यह प्रयास है जो कुछ भी मदद नहीं करेगा। कानून जो 40—45 साल पुराना है ग्रीर उसमें जो तारमीम ला रहे हैं उससे कुछ मजदूरों का भाग्य खुलेगा वह बात नहीं है।

श्री भगवत झा श्राजाद : कुछ भी नहीं है ।

श्री सदाशिव बागईतकर : ग्राप जिस को कुछ कहते हैं वह बेमतलब है। इसलिये मैं कह रहा हूं कि भ्रापने उसमें 1600 रुपये के कवरेज की जो बात कहीं है अभी अभी मेरे मिल्ल ने आपको कहा पोर्ट एण्ड डाक वर्कर्स भी इसके अन्दर नहीं स्नाते लेकिन मैं यह सवाल स्नापसे पूछना चाहता हूं कि भ्राखिर बात क्या है। लेबर के बारे में एक कम्प्रेहेंसिव लेजिस्लेशन लाने के बारे में पच्चासों बार कहा गया है पता नहीं उसको कब तक श्राप ला रहे हैं। यह तो श्राप पट्टियां लगा रहे हैं। एक इधर से भ्रमेंडमेंन्ट लग दिया दूसरा उधर से श्रमेंडमेंन्ट लादिया, इस तरह की बात ग्राप चला रहे है। त्राखिर ब्रापको कम्प्रेहेसिव विधेयक लाने में क्या दिक्कत है ? क्या सरकार को इसमें

दिक्कत महसूस हैं रही है यह हम नहीं समझते । असल में बात यह है कि वे कह रहे हैं हम ग्राप से बातचीत करेंगे, परामर्श करेगे इसका मतलव यह है कि इस किस्म का विधेयक लाने के लिये जो ग्ररजेंसी सख्त जरूरत महसूस होनी चाहिए वह सरकार को शायद नहीं हो रही है । जो कानून सदियो पुराना है, ग्राज के समय में निरर्थक है उसी कानून के सहारे ग्राप चल रहे हैं, उसे चलाना, ठीक ठाक करने की कोशिण करना दिष्टि से मैं नहीं समझता कि कुछ नीति ग्रापकी बनेगी या नीति को ग्रमल में लाने के लिये ग्रौजार ग्रांप पांयेंगे । यह नहीं हो सकता । सब लोग भी यह कह रहे हैं कि इस तरह की बात करने से कोई फ:यदा किसी को होने वाला नहीं है। मेरी समझ में यह नहीं म्राता है । म्राखिर पेमेंट म्राप वेजेज एक्ट जैसे लाना है तो इस एक्ट के तहत सभी किस्म की जो नौकरी करने वाले हैं, कोई भी ग्रादमी हो उसको एक रूफ के ग्रन्दर वयों नहीं लाया जा सकता है? म्रब मैं ग्रापसे पूछना चहाता हूं श्रापने इसमें फैक्टरीज का जिक किया है स्रव जो मजदूर दुकानों में नौकरी करते है उनको इससे क्या कोई फायदा मिलेगा क्योंकि उसके लिये ग्रलग से शाप्म एंड इस्टेबिलिश-मेंट एक्ट है, उसको एडमिनिस्ट्रेशन, उसको करने वाले लोग दूसरे लोग हैं। उममें जो सारा करना पड़ेगा वह विलक्ल इससे ग्रलग होगा । तो इससे लाभ क्या होगा, मैं यह जानना चाहता हुं ग्रगर ग्रापको लेबर लेजिलेशन में कुछ करना है, कुछ भ्रमैन्डमेंट करना है तो उसके लिये भ्रापको चाहिए कि यह जो अलग-अलग विभाग में म्रलग-म्रलग कानून हैं, उनकी ज्यूरिस-डिक्शन भी ग्रलग है, मशीनरी ग्रलग है, एडमिनिस्टेटिव अप्रेटस अलग हैं, किसी का श्रमल कोई कारपोरेशन, म्युनिसिपिल्टी करेंगी. किसी को पोर्ट एंड डाक वर्कस का पोर्ट ट्स्ट करेंगी, ग्रौर किसी पर ग्रमल ग्राप करेगे तो इस तरह की बात मैं नहीं समझता कि इससे कुछ फायदा होगा, इससे कुछ लाभ होने वाला नहीं है। इसलिये जरूरी चीज यह है कि जो यह कई श्रेणियां उनको तोडकर के सभी किस्म के वेज स्नर्नर सैलरी, प्राप्त करने वालों के लिये एक साथ कर दिया जाये और कुछ कानून ऐसा बना दिया जाये जिसका फायदा सभी की मिले। लेकिन जो विधेयक प्रस्तृत किया गया है इससे सब को लाभ मिलने वाला नहीं है. जो मेहनत करता है उसको उसकी मेहनत की कमाई जो है वह उसको हासिल हो जाये, इतना ही इस विल का उद्देश्य है, लक्ष्य है भ्रौर क्या है । इस में सब को एक साथ करने में क्या दिस्कत हो रही है,। 1936 में जो सरकार थी, जो कानून इस समय का था वह सब ग्राज 1982 में निरर्थक हो गया है। उसके ऊपर चर्चा करना , उस कानून को ई.क करना, स्राप भी जानते हैं । हम भी यह रामझते हैं कि इस समय उपयुक्त नहीं होगा । इसके वारे मे मंत्री जी को सफाई देनी चाहिए। मंत्री जी यह हमके आस्वामन दें दे कि कम्प्रेहेसिबल बिल लाने की वात जो लम्बा किया जा रहा है वह एक मृद्रत बता दें कि इतने समय के बाद वे सदन के सामने स्राऐंगे, इस तरह का वे म्राक्वासन दे दें तो उपयुक्त होगा । साथ ही साथ मैं यह भी कहुंगा कि यह जो ग्रमेंडमेंट लायें हैं उनका मै समर्थन करता हं लेकिन जो दो हजार रुपये की बात डाक्टर पटेल जी ने उठाई है मैं उसका समर्थन करता हुं । ऐसे कई विभाग ग्राप पायेंगे जहा काम करने वाले मजदूर हैं दो हजार रुपये पाते उसकी ग्रसली कीमत ग्राज क्या है । वह बात दूसरी है । अभी सुकुल जी, अब सदन में नहीं हैं, ने बहुत कुछ बातें वह कह गये हैं मैं उनसे उम्मीद करता ह ट्रेड युनियनिस्ट होने के नाते नेशनल लेबर

श्री सदाशिव बागाईतकर] कमी शन की रिपोर्ट को उन्होंने पढ़ा होगा, श्रगर वेउसे भूल गये हों तो कृपा कर के दौबारा पढ लें। नेशनल लेबर कमीशन ये फाइडिंग नहीं हैं real wages have gone down. जो ग्रमली कमाई मजदूर की है वह चाहे उसके काम की राशि बढ़ गई हो, लेकिन उसको जो परचेजिंग पावर है वह दिन ब दिन घटती जा रही है, इसलिए भाटे में जा रहे हैं। यह स्थिति नेशनल लेबर कमीशन में आपके सामने रखी है। इसलिए खाली यह कहने से क्या होगा कि 15 सी, 16 सी, है । यह इस माने में निरयंक है। लेकिन फिर भी कवरेज भी बढाना है तो यह जो संशोधन माननीय सदस्य का है, उसको मैं चाहुंगा सरकार कब्ल करे । उसमें इज्जत श्रौर प्रतिष्ठा का सवाल नहीं है। हम समझते हैं कि कम से कम दो हजार श्राप करेंगे तो जो कवरेज की भ्रापकी बात है वह बढ़ जायेगी इससे इस विधेयक को उपयुक्तता फायदा भी बढ जायेगा। इसलिये इसको भ्राप कबुल करिये।

दूसरा मेरा आपसे आग्रह यह है कि कई दिनों से वेज इनकम पालिसी की बात चल रही है, उसके बारे में ग्रापने कुछ सकाई से नहीं कहा है, उसमें ग्राप साफ करिये। भूतर्लिगम साहब की रिपोर्ट जो है वह श्रापके पास पड़ी हुई है, जो खामियां उसमें थीं उसकी लेकर काफी वाद विवाद उस वक्त चला था । इसलिए भ्रगर बुनियादी तौर पर भ्रापको नीति तय करनी है तो वेज इनक्म पोलिसी के बारे में भ्राप कुछ करिये ग्रौर इसको लेकर जब ग्राप सदन के सामने श्रायेंगे तब र्ग्रांपको पता चलेगा कि सही वेज इन्कम पालिसी सरकार बनायेगी तो इस तरह के जो कानून ग्राज बने हुए हैं वे सब इरेलेवेंट ग्रीर निरर्थंक हैं। इसलिए वेज इन्कम पालिसी के स्राधार पर नया कान्त

बनाने की बात अगर आप नहीं करेंगे जिसमें कि महंगाई भत्ते का आटोमेंटिक राइज हो, कितना देना है, क्या देना है, वह दूसरी बात है लेकिन आटोमेंटिक स्केल हो जाये, महंगाई बढ़े तो बढ़ जाये, कम हं। जाए तो घटे, इस तरह की बात इस में नहीं आयेगी और वेज इनकम पोलिमी नई बनाकार मजदूरों के। राहत देने का काम नहीं करेंगे तो मैं नहीं समझता कि कुछ इस दिशा में आप ज्यादा उपयुक्त इस तरह के वेज संशोधन लाकर कर सकते है। इसलिये मेरा यह कहना है कि यह जो संशोधन दो हजार रुपये का है उसको आप कबूल करें।

का स्त्रीहेंसिव विधेयक की जो बात ग्रापने लाई है, उसको मृद्दत बाधिए, कहिये कि कब तक सदन के सामने भ्रायेंगे। ग्राप नवम्बर सेशन में लाइये। उस दरमियान जिस किसी से बातचीत करनी हो , करके वह सब सिलसिला खत्म कीजिये लेकिन कुछ तो उसकी ग्ररजेंसी होनी चाहिए परन्तु मुझे लग यह रहा है स्रौर जो सर-कार की नीति दिखाई दे रही है वह यह साफ दिखाई दे रही है कि सरकार जो को ग्ररजेंसी नहीं है ग्रौर सरकार उसी नीति को चलाना चाहती है कोडा लेकर कि इतना देंगे, इस पर तुम काम करो । यह चलाना चाहते हैं और यह जो बी०पी०ई० वगैरह सारा मामला है, उसका कोई मतलब नही है, सारी कलैक्टिव बारगेनिग की मशीनरी निरर्थक हे.ती जा रही है भ्रौरये बो पी० ई जैसे भ्रौजार को बनाकर . मुपर इम्पलायर हो गये हैं। सबके सिर पर बैठकर कलैक्टिव बारगेनिंग का सारा उसूल खत्म कर रहे हैं। कई बार, इस सदन में, बाहर कमैटीज के अन्दर, कन्सलटे-टिव कमैटी में दसों जगह इस पर बहस हुई है लेकिन हमें नहीं लगरहा है कि उस बहस का कोई निष्कर्ष निकल रहा है ग्रौर बी पी ई० की जो ताकत है उसको घटाने का काम किया जा रहा है यह हम

कहों नहीं देख रहे हैं ? इसलिये सवाल असल में यह है कि बुनियादी नीति सरकार इस मामले में क्या चलाना चाहती है, इमको देखें । अगर सरकार की यही दिशा है कि हमें जितना देना है उतने में काम करो तो इस तरह के विधयक से क्या लाभ है और उससे क्या लाभ होगा, हम नहीं समझते हैं ।

इस विधेयक में विरोध करने की चीज नहीं है, हम किस चीज का विरोध करेंगे सिवाय यह कहकर कि यह केंसर का पेशेन्ट है उसको स्राप एस्पिरोन की दवाई दे दो तो इस तरह की बात से न तो येशेन्ट को लाभ मिलेगा, न उस दवा का उपयोग होगा । ग्राप यही कर रहे हैं । ग्रसली रोग क्या है, आप इलाज क्या कर रहे हैं, इसकी बात है। इसकी चर्चा श्रीर बहम करनी चाहिए । इसलिये मेरा श्रापको यह कहना है कि यह जो ग्राप लाये है, इनोसेंट ल्किंग तरमीम लाये है उसमें एक चीज जरूरी है कि जो धारा चल रही है जो स्थिति बनी हुई है, उसी को बरकरार रखने की ग्रगर ग्रापकी मंशा है तो इससे. काम बनने वाला नहीं है, यह हम भ्रापको साफ करना चाहते हैं। स्रापके कलैक्टिव बारगेंगिग ग्रौर सारे लेजिस्लेशन मजदूरों का कोई प्रोटें शगन नहीं करेंगे ग्रगर ग्राप सही मायनों में वेज इन्कम पालिसी की दिशा में नहीं जायेंगे, कम्प्रोहेंसिव लेजिस्लेशन नहीं करेंगे। ग्रलग-ग्रलग मजदूरों के लिये ग्रलग-ग्रलग लेजिस्लेशन, इस तरह की जो बात है, उसको खत्म नहीं करेंगे तो इससे कुछ होने वाला नहीं है। इसलिये मैं चाहंगा कि यह जो संशोधन दो हजार का है, उसको कम से कम ग्राप कबल करिये।

एक भ्राखिरी बात कहूंगा—जो सवाल राममूर्ति जी ने उठाया है चैक-भ्राफ सिस्टम, ग्राप उसका समर्थन क्यों करना चाहते हैं? चैक-भ्राफ सिस्टम की इसमें क्या गुंजाइश है, चूंकि भ्राप जानते है कि चैक आफ सिस्टम कहां चलता है ? जहां सौ, दो सौ या तीन साँ मजदूरों की यूनियन है, वहां कहीं चैक आफ सिस्टम नहीं चलता है। चैक आफ सिस्टम उस खास जगह चलता है जैसे राष्ट्रीय मजदूर संघ का उन्होंने उदाहरण दिया है। तो हम नहीं समझते कि आपको तय करना है कि ट्रेड यूनियन बनने में चैक आफ सिस्टम से मदद होगी या उसमें नुकसान होगा, इस पर अप बहस कराइये। बिना इस पर कुछ नीति तय किये आप चैकआफ सिस्टम को औ० के० कर रहें हैं, जो मैं नहीं समझता।

चैक-स्राफ स्नान्दोलन मजदूर की दृष्टि से खतरनाक है स्रोर वह लकवामार स्नान्दोलन हो जाएगा, पंगू हो जायेगा, वह वहां मजदूरों में जाकर चंदा वसूलने का स्रोर जो संपर्क उससे करना पड़ता है, उसको करने की जिम्मेदारी से भी भगर मजदूर संगठन कतराएगा धौर भागेगा सौर चैक उनके दफतर में स्ना जायेगा उनके मालिक की तरफ से , उनके डिपार्टमैन्ट की तरफ से , सो ट्रेड यूनियन की ताकत नहीं रहेगी।

इसलिये मैं नहीं चाहता, मुझे यह मालूम है कि ग्रापका कानून न होने पर भी इंडिविजुग्रल कनसेंट, एग्रीमेंट में लोग किया करते हैं, लेकिन कम से कम कानून का स्टेट्स इसे मत दीजिये । इस संशोधन को इसमें क्यों रखा है ग्रीर क्या ग्रापकी यह राय है कि जिस तरह की मंजदूर ग्रान्दोलन में सुधार की गुन्जाइश है, वह तो इससे खत्म हो जायेगी।

इसलिये मेरा ग्रापसे कहना है कि इसको ग्राप वापिस ले लीजिये ग्रौर मजदूर ग्रान्दोलन काम करने वाले लागों को यह तो जिम्मेदारी निभानी है कि उसको, मजदूर को ग्रगर ग्राठ ग्राना या रुपया चन्दा देना है, तो वह प्रसके पास जाये ग्रौर चन्दा वसूल करे न कि मैनेजमेंट कै

[श्री सदाशिव बगाईतकर] सहारे वह पैसा ट्रेड यूनियन के दफ्तर में स्राने का काम इस संशोधन के द्वारा जो करने जा रहे हैं , वह ठीक नहीं होगा, उचित नहीं होगा और मजदूर स्नान्दोलन के लिये यह खतरनाक होगा। यह मेरी राय है।

मैं उम्मीद करता हू कि श्रम मंत्री जी इन दो-तीन सवालो पर सोचेंगे ग्रौर इस पर ग्रावश्यक संशोधन करेंगे

श्री कलराज मिश्र (उत्तर प्रदेश): उपसभाध्यक्ष जी, यह जो पेमेंट श्राफ वजेज (ग्रमेंडमेंट) बिल श्रम मंत्री महोदय, ने विचारार्थ पटल पर रखा है, वास्तव में, देश में मजदूरों की जितनी अधिक तादाद है ग्रौर उस संबंध में जिस तरीके से विचार करने की स्थिति होनी चाहिए . मैं सारा देखने के पश्चात ऐसा ग्रनुभव करता हूं कि उस गम्भीरता से उसकी नहीं लिया गया है। पुराने ही सारे कान्न बने हैं ग्रभी तक, केवल थोड़ी-थोड़ी वातों को लेकर अमेंडमेंट किये जाते हैं। सम्पूर्ण समस्या को सामने रखकर के विचार करके जैसे ग्रौर ग्रभी बगाईतकर जी ने कहा कि कम्प्रीहेंसिव विल इस प्रकार की लानी चाहिए , वैसे ग्रभी तक लाने का प्रयास नहीं किया गया है। वह चाहे ट्रेड यूनियन एक्ट 1926 में बनाई, इंडस्ट्रीयल डिस्पयुट्स एक्ट, 1948 में, पेमेंट ग्राफ वेजेज एक्ट, 1936 में, उसी की कुछ धाराग्रो को केवल संशो-धित करने का प्रयास किया जा रहा है, सम्पूर्ण तरीके से विचार करने की कोशिश नहीं की जारही है।

मैं मंत्री महोदय से सबसे पहले तो यही **ग्राग्रह करूं**गा कि इसको एक बार पून: सारी भ्राज की परिवर्तित परिस्थिति को ध्यान में रखकर के जिस तरीके से सामा-जिक परिवर्तन बड़ा तेजी से हो रहा है, उसको ध्यान में रख करके पुनः इस संबंध

मे विचार करें क्रौर नये तरीके से मजदूरों के कल्याण हितार्थ यह विधेयक को लाने का उपऋम करे।

श्रीमन, ग्रभी फरवरी में राज्यों के श्रम मंत्रियों की यहां एक बैठक हुई थी। उसको म्रध्यक्षता राम दुलारी जी सिन्हा, जो उस समय श्रम मंत्री थीं, उन्होंने की थी ग्रौर उसमें उन्होने कहा था कि--

"The Committee also decided that the level of minimum wages should not fall below the poverty line as is determined by the Planning Commission from time to time."

उसमें जो मिनिमम वेजेज तय करने की बात ग्राई थी तो वह तय करेंगे कि ऋम में यह वात कही गई थी श्रौर यह कहा गया था कि प्लानिंग कमीणन के द्वारा समय समय पर जो ये सुझाव दिए गए हैं कि गरीबी से निचले स्तर का जीवन व्यतीत करने वालों की जो स्थिति है उस से ग्रन्छे हालात में रह सकें, इस प्रकार के मिनिमम वेजेज तय करने चाहिए । लेकिन, श्रीमन मैं यह कहना चाहता हूं कि ग्राज जो यह विधेयक ग्राया--ग्रौर विधेयक की धाराग्रों पर ग्रभी हमारे कुछ साथियो ने इंगित भी किया--ग्रापने जो उनको धनराशि श्राबंटित करने की कोशिश की है, तो मैं श्रीमन, यह कहना चाहता हूं कि यह जो सेक्शन 8 के ग्रमेंडमेंट में ग्रापने कहा है, सबसेक्शन (4) के वारे में कि—-

"in sub-section (4) for the wards "half-an-anna in the rupee," words 'three per cent." shall substituted."

तो मेरा कहना है कि 3 परसेन्ट से क्या होगा ? क्या इससे गरीबी के निचले स्तर पर जीवन व्यतीन करने वालों का जीवन-स्तर उंचा सर्वेगे उठा यह बहुत ही कम है। इस ग्राधार पर भी विचार करने की दृष्टि से उसके

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प्रतिशत को बढ़ाना ग्रत्यन्त ग्रावश्यक है, ग्रौर बढ़ाना चाहिए । ग्रौर इसी ढंग से, जो हमारे मित्र शांतिभाई पटेल ने कहा कि---

"The wage limit for applicability of the Act is being enhanced from Rs. 1,000 to Rs. 1,600 per .month under clause 3."

इसको 2000 तक करना चाहिए, पक्ष का मै भी समर्थन करता हूं। इसीलिए मैंने प्रारम्भ में यह कहा कि जब तक सम्पूर्ण रीति से विचार करके एक एक बिंदु पर मंत्रालय या संबद्ध व्यक्ति चितन नहीं करेंगे तब तक हम कल्याण की दिशा में कुछ प्रयास नही कर सकते।

श्रीन है, मैं उस संबंध में यह भी कहना चाहता हूं कि सरकार कहती है कि मजदूरों के हित की दृष्टि से हम प्रयत्न कर रहे हैं. हमारा जो सारा विचार करने का कम है यह मजदूरों के हितार्थ है लेकिन अभी सब जगह हड़तालों से उद्योग धंधे बंद पड़े हैं । मैं सनझता हं, इतनी म्रविक वंदिश शायद ही कहीं होगी ग्रौर इस संबंध में ध्यानाकर्गण प्रस्ताव भी श्राया था, उस पर चर्चाएं भी हुई हैं । जूट मिल्स सारी बन्द पड़ी हुई है । लगभग 70 हजार की संख्या के हिसाब से क्या हम ने उन मजदूरों की वेज पेमेन्ट बिल के माध्यम से उनके कल्याणार्थ किसी भी प्रकार से कियान्वित करने की दप्टि से इस में निर्देश किया है ? या इस प्रकार के जहां भी लोग **बे**कार पड़े हुए हैं उनकी सुरक्षा की या जीवन-यापन की सरकार गारण्टी देगी या इस प्रकार की कोई व्यवस्था की ैगई है जिससे वियमता की स्थिति नहीं होगी । श्रीमन्, यह नेशनल वेज पाजिसी आप्राज्तक तथ नहीं हो पायी और जहां है भी तो स्थान-स्थान पर उसमें डिस्ने-

रिटी है, विषमता है । समय-समय भिन्न-भिन्न कमेटियों ने उस डिस्पेरिटी को समाप्त करने की दृष्टि से सिफारिशें भी की हैं । एरा सेजियन कमेटी ने इस प्रकार की सिफारिश की थी कि एक ही क्षेत्र में काम करने वाले जितने भी मजदूर हैं उनकी वेजेज की स्थिति इस प्रकार निश्चित की जाएगी कि वह समान रूप से हों, उसमें डिस्पेरिटी नहीं होनी चाहिए । श्रीमन, इस संबंध में मैं यह कहना चाहता हूं कि दिल्ली के अन्दर दिल्ली एडमिनिस्ट्रेशन की तरफ से स्किल्ड ग्रीर ग्रनस्किल्ड लेबर के लिए जो उन्होंने वेज रखा उसके स्रानसार 300 रु अनस्किल्ड लेवर की मजदरी तय किया था ग्रौर 337 रु. सेमी-स्किल्ड लेबरं की मजदूरी तय किया था श्रौर लगभग 400 रु स्किल्ड लेबर की मजदूरी तथ किया था ग्रौर इसके पहले श्रीमन्, यह बात ग्राई थी जब इम पर चर्चा चल रही थी किन किस ग्राधार पर मजदूरी तब की जाए और यह तब पाया था कि युद्ध के पूर्व की जो प्राइस लेबल है उसको ध्यान में रखकर सारे वेजेज तथ होने चाहिएं लेकिन ग्राज जिस तरीके से प्राइस इन्डेक्स वड़ा है, जिस तरीके से मूल्य वड़े हैं, उन ग्राधार पर 300-400 रुः तय हुए है । मैं समझता हं यह ग्राज की वास्तविकता को ध्यान मे रख कर निश्चित नहीं किए गए । ग्रौर इस लिए मेरा कहना है कि पावर्टी लाइन से नीचे जो लोग जीवन व्यतीत कर रहे हैं उन को ध्यान में रखना चाहिए । यह वेजेज जो तय होगे यह तो घोषणा मात्र हैं। सही माने में उस प्रकार की व्यवस्था करनी चाहिए । उस प्रकार से मजदूरी तम करने का प्रयास सरकार की तरक से नहीं किया जा रहा है । श्रीसन्, मैं कहना चाहता हूं कि जितनी भी वातें तय होती हैं

# [श्री कलराज मिश्र]

वह सामान्यतया जितने संगठित मजदूर ्हें, फैक्ट्री में काम करने वाले, पब्लिक सेक्टर श्रंडरटेकिंग में काम करने वाले उन्हीं की दृष्टि से सारी चीजें तय होती है । कई स्थानों पर उन को भी ऋियान्वित नही किया जाता । लेकिन एक बहुत बड़ा वर्ग है हिन्दुस्तान के ग्रन्दर, जो खेतिहर मजदूर के नाम से जाना जाता है, जो ग्रसंगठित है, उन मजदूरों की कोई चिन्ता नहीं करता। गांव में उस की दुर्दशा है । यह खेती करते है । कहीं-कहीं तो उन को 50 पैसे और 25 पैसे मजदूरी दी जाती है। यह किस की जिम्मेदारी है, इस को कौन व्यविष्यत करायेगा ? यह छोटा-मोटा क्षेत्र नहीं है, बहुत बड़े व्यापक क्षेत्र में यह स्थित है । सरकार में जो मंत्री बैठे हए हैं, ये जो उपमंत्री बैठे हुए हैं धर्मवीर जी, इन को ग्रच्छे। तरह पता है, गाजी-पूर, बलिया, ग्राजमगढ़ ऐसे इलाके हैं जहां ग्रभी भी लोगों को 50 पैसे ग्रौर 25 पैसे ही मजदूरी दी जाती है। ज्यादा शोर-शराबा हम्रा तो एक रूपया दे दिया । इस म्राधार पर प्रतिदिन की मजदूरी पर ये लोग काम चलाते है। मिनिमम वेजेज के जो कानून हैं उन के माध्यम से हम लोगों को एश्योरेंस दिलाने का प्रयास करते है, लोगो की स्राजीविका की दृष्टि से हम उन को आश्वस्त करते हैं, लेकिन इन खेतिहर मजदूरो के लिए हम क्या कर रहे हैं, उन के लिए हम कैसी व्यवस्था कर रहे हैं।

श्रीमन्, मैं कहना चाहता हूं कि सरकार जो विधेयक लायी है इस का, जैसा पूर्व वक्ताओं ने कहा, विरोध का कोई सवाल खड़ा नहीं होता । इस में श्रीर श्रधिक सुविधाएं प्रदान की जायें संशोधन के माध्यम से श्रीर सुविधाएं लोगों को हम दे सकें, यह सुझव हम

दे सकते हैं। मेरा श्रम मंत्री जी से निवेदन होगा कि इन ग्रसंगठित मजदूरों को ध्यान में रख कर राज्य सरकारों के माध्यम से हम इन को सम्चित<sup>ः</sup> मिनिमम वेज दिलवाने का प्रयास करें। यनीफार्म मिनिमम वेज तय हो।इन लोगों को भी उस तरह की सुविधाएं प्राप्त हों जो सरकारी उद्योगों में काम करने वाले मजदूरों को होती हैं ग्रौर बाकि क्षेत्रों में काम करने वाले मजदूरों को प्राप्त है । इस को कैसे किया जा सकता है उस सम्बन्ध में सरकार को विचार करना चाहिए। जैसा मैंने पहले कहा, सरकार को एक पूरा विधेयक ले कर ग्राना चाहिए । हम लोगों ने कहा भी है कि इस को सेलेक्ट कमेटी में भेजें जिस से व्यवस्थित तौर पर हर पक्ष पर विचार सम्भव हो सके।

SHRI U. R. KRISHNAN (Tamil Nadu): Mr Vice-Chairman, I rise to support this Bill. This Bill was eracted as long back as 1936 and even at that time there were only a handful of industries and this reflects the mind of the capitalists towards the working class After independence thousands and thousands of industries have been set up either in the public sector or in the private sector and lakhs and lakhs of people are employed in them. Regarding the payment of Wages Act I would like to emphasise that the registers kept there are not properly maintained. The names of only persons who are employed on a permanent basis are entered in those registers and persons who are working as casual labour are not mentioned there. The casual labourers work for more than two years or three years or even ten years and yet their names are not entered in the registers and they are not getting their rightful dues, dues to which they are entitled under the law. Even the persons who have been working for even years cannot claim worked that thev have such and such industry an or in such and such an establishment [ 19 JULY 1982 ]

for such and such a number of years because the registers kept in those industries or establishments do not show their names at all. There should be some Government machinery supervise and strictly verify these The erring management should be brought before the court and punished.

Regarding deductions from wages of the labourer, I would make a strong plea to the hon. Minister and would like to tell him that some of the managements who are deducting from the wages of the employees towards ESI and Provident Fund are not depositing the deducted amount to the Government agencies and in this process the labourers are being denied their right. When they go to an ESI hospital for treatment, the officials in the hospital tell the labourers that their dues have not been received and they come back without getting any medical aid.

As far as provident fund is concerned, nobody knows how much money has been deposited in the name of the employee.

In this connection I would like to make a submission that the details of the monthly wages with all the deductions towards ESI and PF should given to each labourer in writing in the regional language. This should be made the responsibility of the industries. Only a handful of industries are doing it others are not bothered about it.

Regarding subscription Unions, there is some confusion, Subscriptions may go to two or three unions. I would suggest creation of Government machinery which should call all the recognised unions and the employee and investigate and find out to which union he octually would like to subscribe. His subscription should go only to that union. If this is not done, at some stage some union will say that the labourer belongs to that union. We are experiencing this difficulty some time.

Another thing which I would like to bring to the notice of the

Minister is the system of imposing labourer. Some managefines on ments are doing it even without holding any enquiry. Some managements go to the extent of recovering fines, even though a particular labourer may not have caused damage to any property. They sometimes recover amounts to the tune of Rs. 1,000 or Rs. 2,000. This is certainly a huge. amount for the labourer.

Then dearness allowance is given by one industry to its labourers according to some standard. The other industry gives it according to a different standard. Why should there be any difference Dearness allowance is given on the basis of the index price. There should be some uniformity in the matter. There are continuing judicial pronouncements regarding dearness allowance. This should also be clarified.

When there are strikes or locks-outs. or closures, the labourers are not the subsistence allowance, though they may not be responsible for the lock-out or closure. When they ask for the money to which they are entitled, they are told that money would be given only after the lock-out or closure is lifted.

In this connection I would like the Hon. Minister to bring forward a legislation on the lines of a law which the Tamil Nadu Government has enacted under which an employee who has worked in a particular industry for more than 480 days in two years is made permanent.

Also there should be an Act for the protection of the interests of the weavers which also the handloom Tamil Nadu Government has done. With these words, I support the Bill.

श्रीकलराज मिश्राः श्रीमन, मैं जो कहना चाहता था उसके विरोध बोल गया, उसको मैं सुधार करना चाहता हुं। अरगर आपकी अनुमति हो तो मैं उसका सुधार कर दूं।

श्रीमन्, मैं कह रहा था कि धारा 8 का जो अमेंडमेंट है, उसमें जो सब-सैक्शन है, उसमें दिया है——

"for the words 'half-an-anna in the rupee", the words "three per cent." shall be substituted;"

इसको मैं वन परसेंट करना 'चाहती हूं । वरना इसका गलन अर्थ लगाया जाएगा ।

श्री भागवत झा फ्रांजाद : यह डिगमल चेन्ज है।...(व्यवधान)..

- ः श्री **कलरॅज मिश्र**ं वह ग्राँर कम ंहो,∵यह मेरा सुझाव था । श्रीमन्, वह मैं निकलवा देना चाहता हूं ।

उ<sup>प्</sup>तमाश्रक्ष (श्री लांडली मोहन निगम) : ठीक है । Mr. Dhabe

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Mr. Vice-Chairman, Sir, in this Bill as framed there is very little to oppose. But some of the features of this Bill indicate the mind of the Government. I am surprised to find that the Government has included in this Bill a controversial clause, that is, amendment of section 7 (kkk) to which Shri P. Ramamurti made a reference. It says:

'deductions made, with the written authorisation of the employed person, for payment of the fees payable by him for the membership of any trade union registered under the Trade Unions Act, 1926;"

Sir, this question is closely linked with the question of recognition of the unions and unless the Government takes a decision on the recognition of unions, it is likely to be abused to a very large extent by the employers for formenting trouble and floating rival unions. My friend has just now raised this question. Suppose the authorisation is given for three or four unions. Will the deductions be made for all the four unions towards subscription? And, Sir, who is to decide it? Obviously, the em-

ployer. It only says that a written authorisation should be given. To whom? It should be or it could be given to the employer only. In that case, three or four deductions will have to be made.

SHRI DHARMAVIR: (Uttar Pradesh): How will they deduct like that?

SHRI SHRIDHAR WASUDEO DHABE: You should know that there is more than one union in one industry and today, the tendency of the workers is to become the members of unions. He will go to the INTUC and if his work is not done. they will go to the AITUC or the CITU or the BMS and so on so that they can get their grievances redressed. Therefore, to think that a worker is loyal to one union or is attached to one union is wrong. Earlier he want. ed to continue in one union with loyalty, that thing is not there now. With the multiplicit of the unions, the loyalty of the workers has also become multiple. Therefore, this question is very controversial which have been brought in here. What I would like to say is that I am totally opposed to the check-off system because no guidelines are given nor any parameters indicated. In this connection. I would like to draw the attention of the Minister to the fact that the subject was discussed in the National Labour Commission, particularly the rights of the recognised unions, which is there at p. 331 of the National Labour Commission Report. What is being done is a wrong thing. There is a controversy always about the verification or the method of choosing the recognised unions. The method of choosing the union, the question of what rights should be there, all these came up before the Commission and they have said:

cognised as representatives under the procedure should be statutorily given the positive right of sole bargaining representative of the workers in any collective bargaining to effectively discharge the functions. Among other things are the

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Then it says—and it is very important -like this:

"To collect membership fees, subscription, payable by members to the union within the premises of the undertaking or to demand check-off facilities."

Sir, the whole idea of the recommendation of the National Labour Commission is that the check-off system or facility should be given only to a recognised union, only if it is a statuterily recognised union and not otherwise. But here you are putting the cart before the horse. Any trade union can ask for subscriptions to be deducted. You see in my State of Maharashtra the sugar co-operatives are there and the sugar barons are there and they may make deductions and foment trouble and float rival unions. The whole idea of the recommendation of the National Labour Commission is that it should be given to the recognised union only and to none else. And therefore, this clause requires reconsideration. Incidentally, I would like to mention that the Government should take a decision as to what should be the criteria for recognition of unions. In fact, the employers, the Tatas, say that trade unions are very much divided and because of multiplicity of trade unions production is going down. What is the position of employers? Employers are still more divided. One employer wants to deal with four or five unions. You have no industry-wise Employers' Associations, barring at a few places like Ahmedabad, Bombay or Coimba-Medium-size and small-size tore. employers are not at all organised. Collective bargaining requires statutory agent, not only for the employees but also for employers, industry-wise. Therefore, it is accepted many employers' organisations also that

ballot is a better method of choosing the collective bargaining agent and there should be only one union. Today even that is not there under the industrial Disputes Act. The 1962 labour code is still applicable for recognition of unions. Even if I have the largest membership, I am not the sole bargaining agent under the Industrial Disputes Act. Statutorily I have no powers. All other unions have got equal powers and they can interfere and they can destroy what a recognized union wants to do. Therefore statutorily, collective bargaining agent should be one—that is the only solution for avoiding multiplicity of unions. Therefore, unless the Government decides to have a statutory collective bargaining agent for both the employers and employees in a particular region of industry, not further progress is going to be possible in our programme of production there cannot be industrial peace. Therefore, if the Labour Minister is very keen on this, he should find out a solution for collective bargaining agent. Without that nothing is going to happen in this country.

Wages (Amdt.) Bill,

1982

Sir, the multiplicity of unions is inherent in a democratic system and therefore the only solution is to have a legal, statutorily recognised union.

One or two points I would like to make about this Bill.

He has taken care that the limit increased. But the provisions which are against the poor people who want to get justice, have not been removed in this Bill. People who want to get justice for small amounts have been debarred from filing an appeal under section 17 of this Act. I will like the Minister to consider it. If the amount deducted is about Rs. 25 or Rs 50, they cannot file an appeal and the claim is finalised. If a claim is rejected by the Small Cause Court, then he cannot appeal to the District Judge. That the provision today in the Act.

[Shri Shridhar Wasudeo Dhabe.]

The payment of

Today section 17 debars certain small claims. I think for people who earn small wages, fifty rupees is a big amount. And this provision is working harsh against these small workers and as such should be removed, and it does not deserve to be in this Act.

Lastly, I would like to say that the definition of 'wages' is quite out of date. Even the payment of gratuity is not covered that also cannot be called wages and cannot be recovered. This definition of 'wages' in this Act is so narrow. Many of the claims and facilities and fringe benefits which the workers are getting today are out of the purview of the Act. Bonus is not permissible. House accommodation, contribution to GPF, bonus and even the gratuity are not included in the definition of 'wages'. Therefore, unless the definition amended, this Act cannot become effective. One has no remedy about these in the Payment of Wages Act. When the amount is deducted, the man is left without any remedy. Therefore, this act required other amendments also. One or amendments which have been made providing for penal provisions are really welcome I suggest to the Minister that the restrictions put on the small workers for filing claims 'against their small deductions shou'd be removed and the Act should be made applicable to all so that other sections of the workers get advantage out of it.

DR. MALCOLM S. ADISESHIAH (Nominated): Mr. Vice-Chairman. I should be brief. I support the Payment of Wages (Amendment) Bill, 1982. Being one of the last speakers, I have the advantage of having everything that I want to sav said in various ways by previous speakers. I certainly join with Mr Sukul and others in looking forward to the day when the Minister can come forward with a Bill which will cover all workers. This is what all of us have said in

forms. Talking of a rational wage policy, it is rather difficult. But we hope very much that the day is not for off when there will be a Bill which will cover the wages of all workers. I would like to ask Minister some questions, Firstly, how many workers are covered by the unamended Wages Act? Does he have any kind of a rough figure? We know that out of the working force of 260 million and odd, only 10 per cent of the working force is in the organised sector. It means 26 million. May I ask the Minister whether in the definition ' that he gives, at least all the 26 million of the organised sector is covered by this Act. My second question is this. How many more workers does he hope to cover? Unlike Mr. Ramamurti, I welcome the inclusion of construction workers. This is one of the forward elements in this Act, I think in this way, the scope of the Act will be pushed further and further and cover more and more of the uncovered workers. I would like to know how many workers were before the amendment and how workers will be covered after the amendment. Do you cover at least the workers which are supposed to be in the organimines and the sed sector including the power stations? Today there was a quesabout the Hour tion in the Question number of power stations which are in the private sector. I hope that all the workers in these various areas will be covered. My next question is this: With regard to sub-section 5 (ii), there is a new provision added. It is regarding an establishment owned by the Central Government. It is Section 1, sub-section 5 (ii). I wish the Minister would use the phrase "Union" rather than the "Central" because that will be the correct phrase to use from the Constitutional point of view. It says:". . . in relation to any such establishment owned by the Central Government, no such notification shall be issued except with the concurrence of that Government" What has led the Minister to put this into the Act? This kind of checking should be done by convention between the Union Government and the State Governments on both sides. Did the Ministe have some experience of the

State Governments interfering in Union Government establishments which has led to this provision? Mr. Miniser, I am afraid that there will be other interests which will also ask you for similar protection. For example, those who are working in various religious and charitable trusts may say that they should be conis any attempt to sulted before there apply the Act to them. So, is there 500P.M. some particular reason why you have introduced this amendment? This is my second question. My third asked and question has also been saw you shaking your head in relation to what Mr. Sukul said. And that is about the ceiling of the wage to be increased from Rs. 1000 to Rs. 1600. I tried to work out whether this is on the basis of the rate of inflation. It does not work out that way. So, there must be some reason that you and your officers have for increasing the ceiling, Mr. Sukul said that this is related to bonus. Probably, you can confirm it if that is so bccause I think it is not the stage for us to go in for an ad hoc increase. If you give reason for the proposed increase it may satisfy us, not going in for some ad hoc increase like Rs. 2,000 or Rs. 2,5000. I do not believe that this is a stage for it. Then, the same explanation also you can give us why you go from half anna in relation to the rupee to 3 per cent.

SHRI BHAGWAT JHA AZAD: That is just a decimal change.

DR. MALCOLM S. ADISESHIAH: Yes, I see that it is the same, a little over 3 per cent.

Finally, my last question is in relation to Section 7, sub-section (2) where you have introduced a clause for certain deductions to be made with the written authorisation of the employed person for the payment of his contribution to any fund constituted by the employer for the welfare of the employed persons. And this must be approved by the State Government. In addition to what my friends have said, what I want to say to you is that now certain employers are starting institutions. I can tell certain technical you that in Andhra Pradesh, in Karnataka, and in Bihar certain technical insti-

tutions are being run entirely by contributions in spite of the Central Government and the Prime Minister having said that there should not be any capitation fee. And you know that Andhra Pradesh has an official budget of Rs. 82 lakhs for its entire technical education system. You cannot run the technical institutions with Rs. 82 lakhs. It is on the basis of capitation fees that it is being done. I give you another example. In my State, you might have seen that the Government has started a programme of mass feeding of children from two to ten years of age. It is very likely that some employers will deduct money from the wages workers under this clause to contribute to the feeding scheme to curry favour with the Government. And I am afraid of this sort of thing. Therefore, what I would like to say-I do not say abolish or delete this clause—is, that this has to be approved by the State Government What I would suggest is that on the basis of some experience, you should send out some guidelines to the State Governments and on the basis of which they can approve this proposal for deductions. Otherwise, I am afraid that there may be a misuse of it.

With these few comments and questions, Mr. Vice-Chairman, Sir, I support this Bill which, I think, is very necessary, and I wish that Mr. Shiva Chanda Jha does not ask this to be sent to a Select Committee because this is rather a straight forward Bill which we should all support.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Sir. while considering the Payment of Wages (Amendment) Bill, we have to consider whether this Amendment confers some benefits on the workers or takes away certain benefits already accrued to them. To my mind whatever amendment an d the manner in which it has been put, it confers certain more facilities on the workers, and congratulate the Labour Minster for this thing.

Sir. I think, the provisions of this Bill are so innocuous that here is no need to send it to the Select Committee. I agree with Mr. Sukul and others that when the substantive Act is sought to be amended

#### [Shri Ghulam Rasool Matto]

in a drastic way this must go to a Select Committee. But, here, this is only a small amendment which further liberalises the Act. Sir, in connection with raising the limit from Rs. 1600 to Rs. 2.000, I am afraid that while I agree with all the Members with the spirit of raising this limit, there may be certain difficulties in implementing this thing, because limits in many other cases like the Industrial Disputes Act and the Bonus Act and other Acts may be only Rs. 1600, and if any changes are to be made here simultaneously changes will have to be made in the other Acts also. agreeing with the sentiments, I think it may not be practicable to raise the limit because in that case the other Acts will also have to be amended and it may be against the interests of the workers themselves.

Sir, the second point is with regard to the amendment made by this clause 2(i) under which the provisions of the Act are being made applicable automatically and without any notification by the State Government to the persons employed in various categories. I am afraid, this is going to create a little difficulty. When the colour of the State Government and the Central Government may be different, if the Central Government issues a notification without the concurrence of the State Government, the State Government may consider that it is an intrusion on the rights of the State Government. I think if this amendment were not there, would have been better. But if amendment is to be there, I would request the Labour Minister to kindly see to it that the rules are framed to the effect that without the prior consent and consultation of the State Government the Centre does not issue the necessary notification. This is a very important thing because it will otherwise affect Centre-State relations which will directly go against the interests of the workers.

Sir, with regard to the points relating to trade unions and others, I am afraid this is not a correct thing because under the Trade Union Act every seven or twelve members can join together and form a union and then they will ask that such and such amount may be deducted from the wages of the workers. What has happened in such cases is that a worker is unable to resist the pressure always. If he is a member of one trade union, I have a personal experience of this thing, another group of workers, at a particular point of time may come to him and tell him to revoke his earlier membership and become the member of another trade union. So, suitable steps should be taken to remedy this situation, and this should remain as suggested by the Labour Minister.

With these observations, Sir, I support the Bill.

उपस्थान स्था (श्री लाइली मोहन निगम) : मंत्री महोदय ।

<sup>हैं औ</sup> शिव**ेचन्द्र झा**िं <mark>मेरा कब</mark> ँग्राएगाँ।

ं उपत्रकाष्ट्रक (श्री लाडली मोहन निगम) : ग्रापका बाद में।

श्री भागवत शा भागवाद: पहले सेलेक्ट कमेटी वाला हो जाए, इनको बोलने दीजिए ।

श्री शिव चन्द्र झा : पहले मुझे बिलने दिया जाए । यदि मन्त्री जी का जिवाब पहले हैं। जाएगा तो मुझे मंत्री जी कब जवाब देंगे ? पहले मैं बोलूंगा तब मंत्री जी जवाब देंगे ।

उपसमाध्यक्ष (श्री लाडली मोहन निगम): इसमें तो कोई बोलने की जरूरत ही नहीं, श्रीपने तो खाली प्रवर समिति को दिये जाने के लिए कहा है।

श्री शिव चन्द्र झा : बस ग्रभी एक मिनट में हो जाता है ।

उपसमाध्यक्ष (श्री लाडली मंहिन निगम) : ग्राप तीसरे वाचन के समय बोल लीजियेगा ।

श्री शिव चन्द्र झा : इसका क्या मतलब है । मैंने मोशन दिया है, मैं ग्रब कहंगा ।

उपसभाष्यक (श्री लाड ली मोहन निगम) : ग्रापने जब इसको प्रस्तावित किया था उसी वक्त कह लेन। चाहिये था ।

श्री शिव चन्द्र झा : नहीं उस वक्त नहीं कहा जाता है । मैं तो बराबर देखता हूं । भ्रब मैं एक्सप्लेन करूंगा तब मंत्री जी उसका जवाब देंगे ।

उपसभाव्यत्र (श्री लाडली मोहन निगम) : ग्रापका तो सुझाव प्रवर समिति में भेजने के लिए हैं। मंत्री जी के जवाब के बाद मैं श्रापका . . .

श्री शिव चन्द्र झा : मेरे स्झाव क्या हैं, मैं क्यों रखना चाहता हूं, इस तर्क का वे जवाव देंगे । यह परम्परा रही है।

उपसभाध्यक्ष (श्री लाडली मोहन निगम) माननीय मंत्री जी के जवाव के बाद मैं प्रस्ताव को वोट के लिए रख्ंगा तब भ्राप कह लीजियेगा।

श्री शिव चन्द्र झो : यह परम्परा रही है।

उपसमाध्यक्ष (श्री लाडली मोहन निगम): चलिये, नयी डाल देते हैं, क्यों फिफ़ करते हैं।

SHRI BHAGWAT JHA AZAD: Sir, I am grateful to the House and to the hon. Members for the unanimous support to this Bill. Of course, in this unanimous support, the hon. Members have raised different issues which, if acted upon according to them, would make it a perfect piece of legislation. I would say that in many points I agree with the hon. Members; they have brought in general two

important issues: one about comprehensive Bill and the other about wage policy. Hon. Members have commented on these two aspects. I am also, Sir, trying to find my feet; I must frankly confess in the House, as I did last time also. Since I have taken over this Ministry, I find that whenever an occasion comes either informally or formally, this suggestion about a comprehensive Bill comes almost from all quarters and I am asked as to what my difficulties are. Sir, I am trying to understand this question of comprehensive Bill. It is true that there are large number of Acts in the labour field for the welfare of the labour. They all are there relating to different fields and different aspects according to the needs. For example, Shops and Establishments Act is not relevant in the case of other industral establishments in Faridabad and other places. That apart, there might be some provisions in various Acts which could possibly be brought under the comprehensive Act for which I would like to have a discussion on this suggestion with the hon. Members, and also in the National Tripartite conference which I want to call very soon, which has not been called for many years. I want to take the earliest opportunity after the session to see how a comprehensive Bill can be brought and what the various Acts are which can be brought under one roof. Once certain amendment Bill is sent to Parliament, it takes lot of time. Then it is a question of conflict with priorities among the different Ministries. If I understood the hon. Members correctly, a comprehensive Bill would require large number of amendments or would require the entire area to be so renovated as to cover all aspects, and meet all occasions. In that case, what happens is that it is very difficult to get the consensus, much less unanimity, on the large number of amendments or the way we want to bring in a comprehensive Bill, with the result that Government is accused, as was done today also and rightly, for coming up with amendments after long period, as was done today in case of Payment of Wages Act that we came up after 40-45 years with the amendment, and also in the case of other Acts. But they should at least pat me that I have brought it forward though it has not been up to their [Shri Bhagwat Jha Azad]

expectation. One such Bill was brought by me last time in the House which was passed and which raised the allowance of from 50 to workman 75 per cent of wages while under suspension. Though I may not have been to their expectation, but I have brought it because it is a long pending issue. Therefore, subject to the discussion in the National Tripartite Conference, if I get a consensus there, I will rush to the House with the amendments and I hope I will not be charged for working on the outmoded Acts 100 years or 75 years old. This I do not want to be accused of. Whenever I get some consensus on some points, I will rush to the House to get that enacted. Through the forum of the national tripartite committee or through the conversations hon, Members, whenever we meet, we can try to arrive at a consensus on further amendments. This can be the only possibility when a comprehensive can be brought in. Otherwise, in the absence of it, it is very difficult to wait till such time. Some hon. Members have said that they are not satisfied with whatever has been brought forward, and that they want much more. But I am glad to know that they are happy at least with whatever I have brought forward, which, they feel, is good. They have not opposed whatever has been brought forward. Of course, Mr. Shiva Chandra Jha will move his amendment for referring this to a Select Committee. I will reply to him, when he moves his amendment. Therefore, Sir, this is my explanation in regard to bringing forward a comprehensive Bill.

Now, the question of a national wage policy has been raised. This is very important. This has been mentioned very rightly by Dr. Adiseshiah. All of us want it. I also want it. As a Member, I supported it. As a Minister also, I support it. But the problem is, how to bell the cat. This important policy does not pertain to the labour field alone. It covers the entire parameter of the economic policy of the Government. For example, just now, the point has been made about the national minimum wage. We have the Minimum Wages Act. But what I could do, for the first time, was that-I think, the hon.

Members must have noted it—in the Minimum Wages Central Advisory committee, for the first time. I got from the employers the unanimous agreement about the national minimum wage. Now, mention has been made about the workers in the brick kiln industry. It is true that there are, today industries in the country where workers are getting wages which just enable them to survive. That is why, I would say, there should be at least a minimum wage, so that a person, wherever he works, will be able to survive; he will get the subsistence wage. When I say this, the hon. Memebrs may throw at my face the recommendations of the Labour Conference of 1957, in regard to the needbased wage. This has been discussed and this can be discussed on some other occasion, Many other points have been raised discussion, I will in the course of this reserve the reply to these points to some other occasion. I will have occasion to discuss with the hon. Members. These are the two important points which have been made by hon. Members. Of course, there is one other important point which has been made. This is in regard to the limit being from Rs. 1600 to Rs. 2000. question has been raised, payment of wage, why should there be any restriction? I would only say this much. There are so many Acts in the labour field. Now, the Industrial Disputes Act is proposed to be amended. There are also other Acts. My friend, Mr. Matto, has correctly anticipated this and this is the reason why I have not been able to go beyond that. Therefore, I would request hon. Members to have this amending Bill passed. The important suggestions made by them will be taken into account when further amendments are considered on some other occasion.

One other point has been made by hon. Members, Shri Bagaitkar, Shri Shanti Patel, Shri Sukul and Shri Ramamurii. I agree with them. They had asked, why there should be an Act of Parliament to ask the employers to pay the wages which have been earned by the workers. It is true. I hope a day will come when this Act will go out of the statute book so that there may not be any need for a legislation calling upon the employers to

pay the wages which have been duly earned by the workers. On this point, I share the concern and the anxiety of the hon .Members. Sir, many other points have been made,

SHRI SHRIDHAR WASUDEO DHA-BE: What about deductions for subscription?

SHRI BHAGWAT JHA AZAD: There are many deductions which are being made up till now. We are not forcing any labourer, in regard to these deductions. There are two things. The choice is with the labourer. Now, Mr. Bagaitkar has expressed the view that this will paralyse the trade union movement. I do not share this view. If it is a question of somebody forcing the worker and getting his signature on the form, this can be done outside the office also. If such a thing had been done before this amendment, it is wrong. As I said, it is his choice. It is for him to decide whether to pay or not. Mr Bagaitkar was perfectly right when he said that there are some establishments which are doing it. So I do not want this to continue. It should be left to the worker to make his choice in regard to the deduction. About the welfare fund. would say one thing. Dr. Patel and Shri Ramamurti have said that our blood is the blood employer, it is thicker and I want to disprove it. This is not so, wrong. If it satisfies the Members that if from the welfare fund constituted by the employer and approved by the Government deductions can be made, why not for the labour, in that case I would say, the proper drafting would be as under:

Page 2 line 33 after the words "constituted by employer" the words "or a trade union registered under the Trade Unions Act, 1926," be inserted. This will give a chance to the worker, to the registered trade union. If at all a worker wants a welfare fund under a trade union, I am prepared to accept that also because it is a good suggestion.

Though I have not come to the expectations of the hon Members...

DR. SHANTI G. PATEL: What about two thousand Rupees?

SHRI BHAGWAT JHA AZAD: That I have already replied to. At the present moment I have made a provision taking into consideration the force of argument behind this and I will try to think it over afterwards.

With these words: ...

DR. MALCOLM S. ADISESHIAH: How many are we covering?

SHRI BHAGWAT JHA AZAD: That, Sir, I am sorry I cannot how many were before the Act and how many will be after the Act, but I can give you a long list given by different State Governments. will give you the idea, that will give you the magnitude of the problem. You will see that in the present Bill we have given power to the Governments under which they could extend it and there have been a large number of extensions to that. So far it was 'industrial' and now we have said, 'industrial and other establishments'. I am sure there will be a large number of extensions. And what our friend Matto has said, we have only said in this that this has been given to the State Governments to extend. Only where the Central is involved they will seek Government our concurrence. That is the only point. point.

With these words I express my deep gratitude...

DR. SHANTI G. PATEL: Kindly clarify one point. You have said that if an establishment is to be notified by the State Government, particularly the one which is owned by the Central Government, concurrence of the Central Government is necessary. Why is it?

SHRI BHAGWAT JHA AZAD: Where we have given the power, they should do it. It is just a question of relation between the State and the Centre. It is a question of functioning of the State Governments and the Centre. That is all.

उपसमाध्यक्ष (श्री लाडली मोहन निगम) : मैं श्री झा के संशोधन को वोटिंग के लिए रखता हूं ।

श्री शिव चन्द्र झाः मुझे एक-दो मिनट कह लेने दीजिए । श्रीपको भी पंचायती कर लिया जाए । श्री बागाईतकर जी ने, श्री कलराज मिश्र ने श्रीर सबों ने कहा कि यह पीसमील है, इसमें बहुत किमयां हैं, एक कांप्रिहेंसिव बिल होना चाहिए । मंत्री जी ने जवाब दिया कि हां, हम कांप्रिहेंसिव बिल लाने वाले हैं...

श्री भगवत झा ग्राजादः यह नहीं कहा ।

श्रीशिव चन्द्र झाः ग्रब ग्राप विचार करें कि जब कांसैशस हो जाए, सहमति हो जाए तब हम सम्पूर्ण बिल लाएंगे । यह बिल कांप्रिहेंसिव नहीं होगा यदि सरकार इस बात का ख्याल नही रखेगी कि वेजेज जो हैं वह उस श्रादमी की मेहनत है जो वह बेचता है, समाज में वह एक हाइयेस्ट इनकम का स्थान रखती है। तो उसका क्या ह्नप होना चाहिए, उस सन्दर्भ में जब तक बिल नहीं श्रायेगा वह कांप्रिहेंसिव नहीं होगा । जो मेहनत करके खाता है उसके वेजेज में डिस्पेरिटी नहीं होनी चाडि । जितनी मेहनत करके वह कोई वस्तु बनाता है उतना रिटर्न उसको नही मिलता है । हकीकत में प्रोडयुसर को, उत्पादक को अपनी मेहनत का वेज मिलता नहीं है । वह तभी होगा जब उसको ग्रपने उत्पादन का मालिक माना जाएगा । इस दर्शन को रखने के बाद

समाज में जो डिस्पेरिटी है उस में परिवर्तन लाना होगा । इस सन्दर्भ में कव तक ग्राप काम्प्रीहेंसिव बिल लायेंगे यह स्पष्ट करें । 36 के एक्ट में ग्राप श्रमेंडमेंट कर रहे है । श्राजादी के बाद 35 वर्ष हो गये, 35 साल तक यह सरकार सोई हुई थी कुम्भकर्ण की नींद में । श्रव इस की निद्रा जागी है । ग्रभी भी यह ऊंघ रही है । इन्होंने छोटे-छोटे संशोधन की बात कही--का 1600 ग्रौर सेन्टर-स्टेट 1000 नोटीफिकेशन की वात । ग्रगर ग्राप 35 साल तक एक सकते थे तो ग्राले सेशन के फर्स्ट वीक तक के लिए सेलेक्ट कमेटी को भेज देते तो कौन-सी धरती उलट जाती ।

कहते हैं कि लेबर के हिमायती हैं। स्वतन्त्र भारत मिल, में सरकार ने तालावन्दी को गैर काननी करार दिया है ग्रीर जो मजदूर मांग कर रहे हैं उस को भी गैर कानुनी करार दिया है, मजदूरों की मांग को भी गैर कानुनी कहा है । यह ठीक नहीं है । उन्होंने श्राप को लिखा, चिट्ठी की कापी मुझे भी ग्रायी है। ग्राप इजाजत दें तो मैं पढ़ कर सुना देता हूं । मेरा कहना है कि आप तालावन्दी पर रोक लगाते हैं तो वह जायज है, लेकिन मजदूरों की जो मांग है उस पर भी बिना सोचे रोक लगा देना गलत है । यह दृष्टिकोण मजदूर के हित में नहीं है। इस लिए मैं कहता हूं कि कोई धरती नहीं उलटी जा रही, न ग्रातमान फटा जा रहा ग्रगर ग्रगले सन्न के फर्स्ट वीक में इसे लायें ग्रौर तब तक के लिए सेलेक्ट कमेटी में भेज दें। 👙 🚉 🚉 🔭

उपसभाष्यक (श्री लाउली मोहत निगन) : प्रकृत है ।

"That the Bill further to amend the Payment of Wages Act, 1936, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely—

- 1. Shri R. R. Morarka
- 2. Shri S. W. Dhabe
- 3. Shri Biswa Goswami
- 4. Shri P. Babul Reddy
- 5. Shri Rameshwar Singh
- 6. Shrimati Mohinder Kaur
- 7. Shri Kalra Mishra
- 8. Shri Hari Shankar Bhabhra
- 9. Shri G. C. Bhattacharya
- Prof. Sourendra Bhattacharjee
- 11. Shri Shiva Chandra Jha with instructions to report by the first week of next session."

The motion was negatived.

उपसभाष्यक (श्री लाडली मोहन निगम) : भ्रव मैं श्री भागवत झा भाजाद के प्रस्ताव को बोट के लिए रखता हूं।

### The question is:

"That the Bill further to amend the Payment of Wages Act, 1936, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM); We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 3-Amendment of section 1

THE VICE\_CHAIRMAN (SHRI LADLI MOHAN NIGAM): We shall now take up clause 3 of the Bill. There is one amendment by Dr. Shanti Patel. Do you move it?

DR. SHANTI G. PATEL: I beg to move:

1. "That at page 2, line 9, for the words 'one thousand six hundred rupees' the words 'two thousand rupees' be substituted."

I have listened to what the hon. Minister has said on this particular amendment wherein I am seeking to get the quantum of the wages raised to Rs. 2000. It takes a lot of time for the Government to bring an amendment to amend a clause. are certain procedures which they are not prepared to forego. First they will consider the amendment or the suggestion. Then they will them before certain organisationsthe employers organisations, the labour organisations. Then they will convene the State Labour Ministers' Conference, If there is some division, or some difference then some study group will be appointed and it takes nearly two to three years to bring an ordinary amendment as far as this is concerned. These are things of very vital nature and I would still request and plead with the hon. Minister to accept this amendment, he seems to be convinced about it.

The question was proposed.

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM); The question is:—

1. "That at page 2, line 9, for the words 'one thousand six hundred rupees' the words 'two thousand rupees' be substituted."

The motion was negatived.

Clause 3 was added to the Bill.

Clauses 4 to 6 were added to the Bill

Clause 7-Amendment of section 7

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM): Clause 7—there are two amendments, one by Dr. Shanti Patel and another by Shri Bhagwat Jha Azad.

SHRI BHAGWAT JHA AZAD: Sir, in the light of my amendment, I hope he would not like to move his amendment.

PATEL But I SHANTI G. would like to say a few words. Sir, I am really grateful to the hon. Minister for accepting the spirit of this and for removing amendment discrimination between the employer and the employee in respect of contributions to the Welfare I hope the same spirit will prevail as far as the new legislation of amendments to the Industrial Disputes Act, which is going to be moved shortly, is concerned.

SHRI BHAGWAT JHA AZAD: Sir I move:

2. "That at page 2 line 33, after the words 'constituted by the employer' the words 'or a trade union registered under the Trade Unions Act 1926' be inserted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM): The question is:

"That clause 7,  $a_{\rm S}$  amended, stand part of the Bill."

The motion was adopted.

Clause 7, as amended,  $wa_{\rm S}$  added to the Bill.

Clauses 8 to 10 were added to the Bill.

Clause 11-Amendment of section 20

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM): Clause 11—there is one amendment by Shri Azad.

SHRI BHAGWAT JHA AZAD: Sir, I move:

3. "That at page 3, line 33, after the words 'one thousand rupees' the words 'or with both' be inserted."

The question was put and the motion was adopted.

THE VICE\_CHAIRMAN (SHRI LADLI MOHAN NIGAM): The question is:

"That clause 11, as amended, stand part of the Bill."

The motion was adopted.

Clause 11, as amended, was added to the Bill.

Clauses 12 to 14 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI BHAGWAT JHA AZAD: Sir. I move:

"That the Bill,  $a_S$  amended, be passed."

The question was proposed.

श्री हक्तदेव नारायण गानम (बिहार) : उपसभाध्यक्ष जी. मेरा माननीय मंत्री जी से इतना ही निवेदन है कि पिछली। बार भी मैंने निवेदन किया था कि मजदरों के संबंध में जो कानन लाग होते हैं उन में कुछ ऐसे लोग हैं कि जो इन काननों में बचते रहे हैं और वहां जो मजदूर हैं उन को इस कानुनों का कोई फायदा उठाने नहीं देते । जैसे बनारस से ले कर बंगाल तक गंगा के हृदय सम्प्राट बिहार के बाबू बच्चा सिंह के जितने स्टीमर चलते है उन में मजदूरों के लिये कोई श्रम कानून लागू नहीं होता स्रौर वह सारे मजदूरों को पीसते रहते हैं, चसते रहते हैं । उन के लिये भी कुछ होगा या नहीं ग्रौर दूसरी बात कि सरकार की नीयत ग्रच्छी है। मंत्री जी इस कानून को पास भी करवा लेंगे लेकिन तंत्र ठीक नहीं रहेगा तो कोई बात नहीं हो पायेगी । जमींदारी उनमूलन हम्रातो उस में एक क्लाज ऐसाथा कि जो जमींदार रिटर्न नहीं फाइल करेंगे एक निश्चित तिथि तब तो उनको विलम्ब के लिये हर दिन पर 50 रुपया जर्माना देना पड्ता था । तो क्या मिल

मालिकों के लिये भी ऐसा ही कोई कानन नहीं बनाया जा सकता है कि मजदूरों के संबंध में जो श्रम कानन हैं उन के बारे में जो कागजात दाखिल करने हों उन में जो जितना विलम्ब करेगा उस पर एक सौ रुपया रोज के हिसाब से जर्माना लगेगा । जिसे कि वह समय पर दाखिल कर दिया करे।

The payment of

मजदूरों के कल्याण के हित में चाहे श्राप जो भी रखिये लेकिन ऐसा प्रबन्ध कीजिए कि उनका पैसा समय पर जमा हो सके । ग्राज की स्थिति में देश का जो मिल मालिक है वह भगवान से भी नहीं डरता है, वह जुर्माने से भी नहीं डरता है । वह केवल हथकडी से डरता है । श्रम कानून जब तक यही रहेगा इसके लिये चाहे स्राप 5 हजार, 10 हजार या 15 हजार भी जुर्माना रख दीजिए, वह दे देगा । वह ब्लैक मनी रखता है और लाखों रूपये कमाता है तो वह जुर्माना दे देगा । इसलिए वह हथकड़ी से डरेगा । श्रम कानून में म्राप यह प्रावधान कर दीजिए कि श्रम कानुन का ग्रनुपालन नहीं करने वाले मिल मालिकों को कोई जुर्माना नहीं होगा बल्कि हथकड़ी लगाकर उनको 6 महीने या साल भर की सजा होगो। छः महीने का सश्रम कारावास या तीन महीने का श्रम कारावास ग्रगर ग्राप रख देंगे तो ग्रापका बारह ग्राना माथे का बोझ कम हो जाएगा ग्रौर यह समस्य समाप्त हो जाएगी ग्रौर वह एकदम काम करना शुरु कर देंगे । जब तक जुर्माने का प्रावधान रहेगा. वह तो रुपया कमाता है, वह जुर्माना देता रहेगा ग्रीर तीन का तेरह करता रहेगा ग्रौर जुर्माने से नहीं डरेगा । इस पर भी सरकार को विचार करना चाहिए ।

श्री भावत झा भ्राजाद : श्रीमन्, यह सही है कि तन्त्र तो चाहिए । ग्रगर कानन ही बना दिया जाए ग्रौर तंत्र उसके कार्यान्वयन के लिए नहीं रहे तो कठिनाई होगी। तो तंत्र तो आवश्यक ग्रंग है । दूसरा जो ग्रापने कहा, वह बात सही है कि पैसे से वह कम डरते हैं भ्राप देखेंगे कि इस विधेयक में मैंने यह इंतजाम किया है जो संशोधन मैंने मुव किया, जो पहले बिल था उसमें यह नहीं था । क्लाज 11 में मैंने फाइन ग्रौर जेल दोनों का इंतजाम रखा है। हम कोशिश करेंगे कि जो हमारे द्वारा विधेयक लाया जाए उसमें "फाइन या इंप्रिजनमेंट" नहीं, फाइन भी हो ग्रौर जेल भी हो। दूसरी बात मैंने एक नई यह की है, जिसे स्कूल जी ने मार्क किया, ग्रब तक फाइन 5 २०, 10 २० था, इसमें मैने किया है कम से कम 200 श्रीर ग्रागे जहां तक जाए, 1 हजार तक जाए। दोनों बातें जो ग्रापने कही, इनको मैंने स्वीकार कर लिया है, इसका नमूना ग्रापको देखने को मिलेगा।

THE VICE-CHAIRMAN LADLI MOHAN NIGAM): The questions is:

"That the Bill, as amended, be passed."

The motion was adopted.

उपसभाष्ट्राक्ष (श्री लाडली मोइन िगम) : म्रज सदन की कार्यवाही कल 11 बजे तक के लिए स्थगित की जाती है ।

> The House then adjourned at thirty-eight minutes past five of the clock till eleven of the clock on Tuesday, the 20th July, 1982.